

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 2067 of 2001

New Delhi, this the 29th of September, 2002

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL.)
HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

1. Shri K.N. Kutty
S/o Shri Kavil Karun Nair
aged 53 years
R/o A-92 MIG Mayapuri-I
Secretary General of Income Tax
Employees Federation
New Delhi.
 2. Shri A.K. Singh
S/o Late Shri Pitamber Singh aged 43 years
Income Tax Colony,
North Pitampura,
Delhi
employed as DATA ENTRY OPERATOR Grade-B
in the office of the Chief Commissioner of
Income Tax,
Delhi.
- ... Applicants

(By Advocates: Mr. Manoj Chatterjee and Ms. K. Iyer)

Versus

Union of India Through -

1. Secretary to Government of India,
Department of Revenue,
Ministry of Revenue,
North Block,
New Delhi-110 001.
 2. Chairman,
Central Board of Direct Taxes,
North Block,
New Delhi-110 001.
- RESPONDENTS

(By Advocate: Mr. Inderjit Singh for Mr. Rajinder
Nischal, Counsel)

O R D E R (ORAL)

Hon'ble Mr. Kuldip Singh, Member (J)

This OA has been filed commonly by two applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking a direction to grant pay scale of Rs.1350-2200 in view of the order of the Central Administrative Tribunal, Madras Bench in their order dated 8.9.99 in OA No. 30/1997 S. Arun & Others Vs.

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U.O.I. and Others directing the Union of India to fix the pay of the applicants.

2. Before going into the merits of the case we may mention that this case is fully covered by the judgment given by the Full Bench judgment in OA No.2639/99 wherein also the Full Bench had taken a decision for grant of pay scale to Data Entry Operators as recommended by Dr. Seshagiri Committee w.e.f. 1.1.1986.

In view of the above, we find that the OA has to be allowed. Accordingly the OA is allowed and the respondents are directed to grant the pay scales of Rs.1350-2200 as per the Seshagiri Committee w.e.f. 1.1.1986 or from the date of their appointment as Data Entry Operators instead of 11.9.1989. These directions may be implemented within a period of 2 months from the date of receipt of a copy of this order. No costs.

(S.A.T. RIZVI)
MEMBER (A)

(KULDIP SINGH)
MEMBER (JUDL.)

/Rakesh